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O.A.NO.844 OF 2006

ORDER DATED 08.12.06

M.A.NO.805/06

Heard Mr.A.Kanungo,Ld.Counsel for the applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. M.A.805/06 has been filed by two applicants namely Sri Parsuram Baliasingh and Sri Debendranath Patnaik to prosecute the case jointly.

3. Having heard, the prayer to prosecute the case jointly is allowed.

4. M.A.805/06 is disposed of accordingly.

MEMBER(ADMN.)


VICE-CHAIRMAN

ORDER NO.2(DATED 08.12.06)

i.e. O.A. 844 OF 2006.

In this case both of the applicants have jointly represented before the Chief Personnel Officer(Res.No.2) vide Annexure-A/7 dated 12.01.06 followed by another representation(Annexure-A/9) appears to have ^{been} filed on 13.06.06. Dy.CCM has forwarded the Annexure-A/7 by Annexure-A/8. It is stated by the Counsel for the Applicant that both the representations have not been disposed of as yet.

2. In view of the above, Res.No.2 is directed to dispose of the representations, which are pending with him, on merit as per rules, within three months from the date of receipt of this order. Copy of the O.A. along with enclosures shall be forwarded to Res.No.2 immediately.
3. With the above, this O.A. is disposed of at the admission stage.
4. Copies of this order along with copies of the O.A. be sent to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

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MEMBER(ADMN.)

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VICE-CHAIRMAN